

इंडियन बैंक Indian Bank
Shop No 14-16, Satya Surya Complex, Opp. Sola Bridge, BRTS, Sola Road, Ahmedabad-380016, Phone-079-27433185
Email: solaroad.ahmedabad@indianbank.co.in

[Under Rule (8(1) of Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immoveable property)

Whereas, The undersigned being the Authorised officer of the Indian Bank (erstwhile Allahabad Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) (read with Rule 3, 8, 9) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 11.08.2021 calling upon the borrower M/s. P. Yesh Industries, Mr. Bhupendra P Patel (Partner & Guarantor), Sri Manish P. Patel Goyal (Partner, Mortgagor & Guarantor), Smt. Nimisha M Patel (Partner & Guarantor) and Smt. Premilaben P Patel (Partner & Guarantor) to repay the amount mentioned in the notice being Rs. 44,13,383.13 (Rs Forty Four Lacs Thirteen Thousand Three hundred Eighty Three and paise thirteen only) as on 11.08.2021 within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagor having failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 3, 8, 9 of the said rules on **22nd day of December of the year Two Thousand Twenty One.**

The borrowers/Guarantors/Mortgagor in particular and the public in general are hereby cautioned not to deal with this property and any dealings with the property will be subject to the charge of Indian Bank, Sola Road Branch for an Rs. 44,13,383.13 (Rs Forty Four Lacs Thirteen Thousand Three hundred Eighty Three and paise thirteen only) as on 11.08.2021 and future interest & expenses thereon.

The borrowers attention is invited to the provision of subsection 8 of Section 13 of the Act in respect of time available, to redeem the secured assets.

Description of Immoveable Property

All piece & parcel of constructed House/Duplex No.30/A, having Plot Area admeasuring about 301 Sq.Yds. together with construction as per A.M.C plan admeasuring about 241.39 Sq.Mts. (G Floor + F Floor), a scheme known as "Ramyakunj Co-Operative Housing Society Ltd." of N.A. land bearing Survey No.139,140, T.P.Scheme No.1 of Final Plot No. 671, 672 at Mouje Naroda, Taluka Ahmedabad City (East), in the Registration of District Sub District Ahmedabad-6 (Naroda) within the state of Gujarat. **Boundaries :** East : Plot No. 30, West : Plot No. 31, North : Plot No. 27, South : Indraprastha Society

All the stocks, work in process, finished goods, plants, engines, machinery, apparatus, stores, spares, tools and other merchandise of you the addressees no. 1 situated / lying at A/2/3/B Phase-II, GDCC Naroda, Ahmedabad-382330 or at any other place.

Date : 22.12.2021
Place : Ahmedabad

Chief Manager & Authorised Officer For, Indian Bank

इंडियन बैंक Indian Bank
Shop No 14-16, Satya Surya Complex, Opp. Sola Bridge, BRTS, Sola Road, Ahmedabad-380016, Phone-079-27433185
Email: solaroad.ahmedabad@indianbank.co.in

[Under Rule (8(1) of Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immoveable property)

Whereas, The undersigned being the Authorised officer of the Indian Bank (erstwhile Allahabad Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) (read with Rule 3, 8, 9) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 19.04.2021 calling upon the borrower M/s Shradha Garment, Mr. Ashok Kumar Narsinghi Gohel (Proprietor), Mr. Devial Narsingji Gohal (Mortgagor & Guarantor) and Mrs. Mamtaben Ashokkumar Goyal (Guarantor) to repay the amount mentioned in the notice being Rs. 23,27,464.00 (Rupees Twenty Three Lacs Twenty Seven Thousand Four Hundred Sixty Four only) as on 18.04.2021 within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagor having failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 3, 8, 9 of the said rules on **22nd day of December of the year Two Thousand Twenty One.**

The borrowers/Guarantors/Mortgagor in particular and the public in general are hereby cautioned not to deal with this property and any dealings with the property will be subject to the charge of Indian Bank, Sola Road Branch for an Rs. 23,27,464.00 (Rupees Twenty Three Lacs Twenty Seven Thousand Four Hundred Sixty Four only) as on 18.04.2021 and future interest & expenses thereon.

The borrowers attention is invited to the provision of subsection 8 of Section 13 of the Act in respect of time available, to redeem the secured assets.

Description of Immoveable Property

All that piece and parcel of the freehold immovable commercial property in the name of Shri Devial Narsinghi Gohel (Darji), Muni. Sessions No. 2309/A, 2310 (As per AMC tax bill 67.53 Sq Mtrs) construction on ground floor 1 Floor, 2nd Floor & 3rd Floor property bearing City Survey No. 3621 of sheet No. 30 admeasuring 31.1 sq yards i.e. 26.0129 sq mtrs of Mouje Village-Dariyapur, Ward No. 2, in Registration District and Sub Registration District-Ahmedabad-1 (City) and bounded as under.

The boundaries of the property are : North : Property of City Survey No. 3622, South : Property of City Survey No. 3620, East : Road, West : Road

Date : 22.12.2021
Place : Ahmedabad

Chief Manager & Authorised Officer For, Indian Bank

Central Bank of India
Udaipur Main Branch : Udaipur, Rajasthan
Phone : 0294-2421601
Mo. : 99826 87127, 96012 92636

EXTEND THE DATES OF E-AUCTION SALE NOTICE

Sub.: Extended due to technical reason of E-Auction)
A/c. M/s Gurukrupa Kalyan JV

This is with reference to our Advertisement of "E-Auction Notice" Publication in "Financial Express" (All Gujarat edition) & Gujarat Guardian (Surat edition) published on 11.12.2021.

We have informed the general public that the date of the auction referred in the above mentioned advertisement are extended as

Date & Time of E-Auction : 05.01.2022 from 12.00 pm to 4.00 p.m.
Date of Inspection of Property : 31.12.2021 from 11.00 am to 4.00 p.m.

All others terms and conditions in respect of E-Auction remain unchanged.

Date : 28.12.2021
Place : Udaipur

Sd/ Authorised Officer
Central Bank of India

यूनियन बैंक Union Bank of India
Shilli Branch : Shilli, Taluka - Umrathi, Dist. Anand, Gujarat - 388210.

POSSESSION NOTICE (See Rule 8(1)) (For Immoveable Property)

Whereas, The undersigned being the authorised officer of Union Bank of India, Shilli Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 13.04.2021 calling upon the borrower Mr. Dilipbhai Mangalbalhai Patel to repay the amount mentioned in the notice being Rs. 25,77,443.53 (Rupees Twenty Five Lakhs Seventy Seven Thousand Four Hundred Forty Three and Paise Fifty Three only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **27th day of December of the year 2021.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Union Bank of India, Shilli Branch for an amount Rs. 25,77,443.53 and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

C.S. No. 1658, Surivadi Bhagol, Ranchodji Temple, At Ode, Tal. and Dist. Anand, Area : 272.25 Sq. mtr. **Boundaries :** East : C.S. No. 1714, West : Road then Bhikhabhai S Parmar's land, North : C.S. No. 1659, South : Road.

Date : 27.12.2021, Place : Anand
Authorised Officer, Union Bank of India

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015.
Maharashtra, CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE (For Immoveable Property)

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 17th Aug. 2021 calling upon the borrower Mr. MAHESHBHAI GOVINDBHAI LASKARI (Applicant) Mrs. BHAVANABEN MAHESHBHAI LASHKARI (Co Applicant) Mr. MEHUL MAHESHBHAI LASHKARI (Co Applicant) to repay the amount mentioned in the demand notice being Rs 534644 -/- (Rupees Five Lac Thirty Four Thousand Six Hundred Forty Four) within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 9 of the said rules on this **22nd December, 2021.**

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited (Surat Branch) for an amount of Rs 534644-/- (Rupees Five Lac Thirty Four Thousand Six Hundred Forty Four) and interest thereon, costs etc.

Description of Immoveable property

All that part and parcel of the Immoveable property situated at, Shop No-106, 1st Floor Sajan Arcade, Plot No No.136 To 140, Nr Mamadev Chowk, Canal Road, Moje-nandsad, Nr Mamadev Chowk, Tal-kamrej, Surat Kamrej Gujarat 394180, admeasuring about 118 sq.ft built up area.

North - Soc.Road, South - Adj. Cop. East - Soc. Internal Road, West - Soc. Boundry

Date : 29.12.2021
Place : Surat

Authorised officer
Vastu Housing Finance Corporation Ltd

IDBI BANK
Anavil Arced, Beside mega bites hotels, Honey park road, Adajan, Surat Pin : 395009, Gujarat

APPENDIX IV (RULE 8(1)) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 07-07-2021 calling upon the borrower Mr. Jitendra Subodhachandra Inamdar and Mrs. Jignashaben Jitendrakumar Inamdar to repay the amount mentioned in the notice being Rs. 29,34,027/- (Rupees Twenty Nine Lakh Thirty Four Thousand and Twenty Seven Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic possession of the property described herein below, in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **23rd day of December of the year 2021.**

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of IDBI Bank Limited for an amount of Rs. 29,34,027/- (Rupees Twenty Nine Lakh Thirty Four Thousand and Twenty Seven Only) and interest thereon.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE PROPERTIES

All that piece and parcel of land comprised in and forming part of Flat no. B- 501, Admeasuring 73.39 square meters (Built up Area) along with undivided share in the land of road and C.O.P. on the 5th floor of the building no B in "Arhant Residency" constructed on NA land bearing survey no. : 82/1, T. P. Scheme no 32 (Adajan), Final Plot no. 52 of Mouje: Adajan, Taluka: Adajan, District: Surat, Gujarat.

together with all buildings and structures thereon and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth.

Place: Surat
Date: 23/12/2021

Sd/-
Authorized Officer, IDBI Bank Ltd.

यूनियन बैंक Union Bank of India
Maninagar Branch : Shop No. 1 to 7, Divya Bhoomi Avenue, Opposite Swaminarayan Temple, LG Hospital Road, Maninagar, Ahmedabad - 380 008. Ph: (079) 25430636

POSSESSION NOTICE [Rule - 8(1)]

Whereas, the undersigned being the Authorised Officer of Union Bank of India, Maninagar Branch, under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 12.04.2021 calling upon the Borrowers/Guarantors of M/s HARIKRUPA ENTERPRISE to repay the amounts mentioned in the notices being Rs. 60,43,908.29 (Rupees SIXTY LAKH FORTY THREE THOUSAND NINE HUNDRED EIGHT RUPEES AND TWENTY NINE PAISA only), within 60 days from the date of receipt of the said notice.

The borrower as well as guarantors having failed to repay the full amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken Symbolic possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **23.12.2021**

Borrower/Guarantor's attention is invited to provisions of sub-section (8) of Section 13 of the said Act, in respect of time available to redeem the secured assets.

The borrower/guarantors in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Union Bank of India, MANINAGAR Branch for the amounts Rs. 60,43,908.29 and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that property consisting of C 204 BAPA SHRI PRIDE, NEAR MANMOHAN PARK CHAR RASTA, NIKOL, AHMEDABAD - 380024, held in the name of JAMNADEVI RAJPUROHIT which is bounded by: On the North by: COMMAN WALL WITH FLAT NO C 203, On the East by: COMMAN WALL WITH BLOCK B, On the South by: INTERNAL SOCIETY ROAD AND THEN COMMAN PLOT, On the West by: PASSAGE LIFT AND FLAT C 201

Date: 23/12/2021
Place: Ahmedabad

Chief Manager & Authorised Officer
Union Bank of India

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL AT AHMEDABAD
CP (CAA) NO. 48 OF 2021 IN
CA (CAA) NO. 46 OF 2021

Innovative Healing Systems (Gujarat) Private Limited
.....Petitioner Company No.1/
Transferee Company 1

Innovative Healing Systems (India) Private Limited
.....Petitioner Company No.2/
Transferee Company

Notice and Advertisement of Notice of hearing on the petition

Notice is hereby given that by an order dated 24.8.2021 r/w. Order 5.10.2021 r/w. Order dated 15.11.2021, the National Company Law Tribunal, Ahmedabad Bench has admitted CP (CAA) No. 48/NCLT/AHM/2021 seeking sanction to the Scheme of Amalgamation of Innovative Healing Systems (Gujarat) Private Limited with Innovative Healing Systems (India) Private Limited and their respective shareholders and creditors and the petition is lastly fixed for hearing on 7.1.2022. In pursuance of the said order and as directed therein notice is hereby given calling for objections, if any, on or before the date of hearing.

Copies of the Scheme of Amalgamation can be obtained free of charge at the registered office of the Company or at the office of its Advocates viz. Thakkar and Pahwa, Advocates at 71, New York Tower-A, Thaltej Cross Roads, S.G. Highway, Ahmedabad-380054.

Dated this 27 th day of December, 2021.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SALEBHAI INTERNET LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Salebhai Internet Limited
2. Date of incorporation of corporate debtor	6th April, 2015
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101GJ2015PLC2082801
5. Address of the registered office and principal office (if any) of corporate debtor	B-461 Synergy, Opp. Commerce House Nr. Voda Phone, Corporate Road, Prahladnagar, Ahmedabad - 380015, Gujarat
6. Insolvency commencement date in respect of corporate debtor	Order Pronounced on 8th December, 2021
7. Estimated date of closure of insolvency resolution process	Order Received on 27th December, 2021
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name - Krunal Ramanbhai Tanna Reg No. - IBBI/UPA-001/IP-P/01949/2020-2021/13064
9. Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - 315, Super Mall, Nr. Lal Bungalow, C.G. Road, Navrangpura, Ahmedabad - 380006, Gujarat Email: - krunaltanna.ip@yahooc.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address- 603, Fortune Business Hub, Nr. Shell Petrol Pump, Science City Road, Sola, Ahmedabad - 380060, Gujarat Email: - cnp.salebhai@gmail.com
11. Last date for submission of claims	11th January, 2022
12. Classes of creditors, if any under clause (b) of sub-section (8b) of section 21, as notified by the interim resolution professional	NOT YET KNOWN
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Salebhai Internet Limited on 8th December, 2021 (Order Received date: - 27th December, 2021). The creditors of M/s. Salebhai Internet Limited (In CIRP) are hereby called upon to submit their claims with proof on or before 11th January, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Krunal Ramanbhai Tanna
Interim Resolution Professional for
Salebhai Internet Limited

Date: 29th December, 2021
Place: Ahmedabad-Gujarat

Reg No-IBBI/UPA-001/IP-P/01949/2020-2021/13064

AXIS BANK
Collection, 1st Floor, Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat -380 054.

POSSESSION NOTICE
APPENDIX -IV [Rule 8(1)]

Whereas, the undersigned being the Authorized Officer of the AXIS BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice dated mentioned herein below table calling upon the Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table to repay the amount mentioned hereunder in the notice as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred, within 60 days from the date of the said notice.

Borrower/Co-Borrower/Mortgagor/Guarantor, mentioned herein below table having failed to repay the Bank's dues as mentioned in the notice issued to him under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, notice is hereby given to the Borrower and other mentioned herein above in particular and the public, in general, that the undersigned has taken Possession (mentioned herein below table) of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on following date.

Borrower/Co-Borrower/Mortgagor/Guarantor mentioned herein below table in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AXIS BANK LTD for an amount mentioned herein below as mentioned in the said notice together with further interest at the contractual rate on the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred.

The Borrower's attention is invited to the provisions of sub Section (8) of section 13 of the SARFAESI act, 2002 in respect of time available, to redeem the secured assets

DESCRIPTION OF THE PROPERTIES			
Sr. No.	Name of Borrowers / Guarantors / Co-Borrower	Demand Notice Date & D's. Amount Rs. (Interest + Charges - Recover)	Date & Type of Possession
1.	1. Mrs. Bina Trivedi, W/o Mr. Trivedi Kirti Pralahadray, 26, Tulasi Gardens Near Indus School, Yarpal Secunderabad Irumalaghi, Hyderabad Telangana 500087 India Also At, Mrs. Bina Trivedi, Proprietor of M/s. Trivedi Auto Mobiles, 32-67-8 New Balaji Nagar R K Puram, Secunderabad Telangana 500087 India 2. Mr. Trivedi Kirti Pralahadray, (Co-Applicant) S/o Shri Manaharabala Trivedi, 26, Tulasi Gardens Near Indus School, Yarpal Secunderabad Irumalaghi, Hyderabad Telangana 500087 India Loan Number - LPM002704437504	20-04-2021 / Rs.37,47,989.00/- as on 20-04-2021	24-12-2021 Symbolic

Please further note that as mentioned in sub-section 13 of Sec.13 of the aforesaid Act, you shall not transfer by way of sale, lease or otherwise any of the assets stated under security referred to in this Notice without prior written consent of our Bank.

Date : 29-12-2021, Place : Rajkot, Gujarat

Authorised Officer, Axis Bank Ltd.

इंडियन बैंक Indian Bank
Shop No 14-16, Satya Surya Complex, Opp. Sola Bridge, BRTS, Sola Road, Ahmedabad-380016, Phone-079-27433185
Email: solaroad.ahmedabad@indianbank.co.in

[Under Rule (8(1) of Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immoveable property)

Whereas, The undersigned being the Authorised officer of the Indian Bank (erstwhile Allahabad Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) (read with rule 3, 8, 9) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10.04.2021 calling upon the borrower M/s Om Clothing Co., Mr. Madhav Singh Takhat Singh Rajpurohit (Proprietor, Guarantor and Mortgagor), Mr. Parusingsh Takhatingsh Rajpurohit (Guarantor) to repay the amount mentioned in the notice being Rs. 58,17,027.52 (Rupees Fifty Eight Lacs Seventeen Thousand Twenty Seven and Paise Fifty Two only) as on 10.08.2021 within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagor having failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 3, 8, 9 of the said rules on **22nd day of December of the year Two Thousand Twenty One.**

The borrowers/Guarantors/Mortgagor in particular and the public in general are hereby cautioned not to deal with this property and any dealings with the property will be subject to the charge of Indian Bank, Sola Road Branch for an Rs. 58,17,027.52 (Rupees Fifty Eight Lacs Seventeen Thousand Twenty Seven and Paise Fifty Two only) as on 10.08.2021 and future interest & expenses thereon.

The borrowers attention is invited to the provision of subsection 8 of Section 13 of the Act in respect of time available, to redeem the secured assets.

Description of Immoveable Property

All that piece and parcel of the freehold constructed property/Shed No. 95 (as per sanctioned plan Block-D) having plot area admeasuring about 46.82 Sq.Mtrs together with undivided share common road, plot and amenities with construction admeasuring about 61.87 Sq.Mtrs in the scheme known as "Shriji Industrial Estate" in standing thereon "Shriji (Rakhiyal) Commercial Co.Op. Housing Society Limited of Non-Agricultural Land bearing Revenue Survey No. 9, 12, 14, 514, 15 paiki, 16 paiki, T.P.Scheme No.11 (Bapunagar) of final Plot No. 43/A-1 at Mouje Rakhiyal Sim, Taluka Ahmedabad City in Registration District Sub District Ahmedabad and Sub Registration District Ahmedabad-7 (Odhav) within the state of Gujarat. **The boundaries of the property are : North : Shed No. 96, South : Shed No. 91, East : Road, West : Shed No. 117**

Date : 22.12.2021
Place : Ahmedabad

Chief Manager & Authorised Officer For, Indian Bank

इंडियन बैंक Indian Bank
Shop No 14-16, Satya Surya Complex, Opp. Sola Bridge, BRTS, Sola Road, Ahmedabad-380016, Phone-079-27433185
Email: solaroad.ahmedabad@indianbank.co.in

[Under Rule (8(1) of Security Interest (Enforcement) Rules, 2002] Possession Notice (for Immoveable property)

Whereas, The undersigned being the Authorised officer of the Indian Bank (erstwhile Allahabad Bank) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) (read with Rule 3, 8, 9) of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 10.04.2021 calling upon the borrower 1. M/s. S T Traders (Prop. Mrs. Shradaben T Daiya), 2. Mrs. Shradaben T Daiya, W/o Mr. Talokji Daiya (Proprietor & Mortgagor), 3. Shri Gannaram Narsinghi Darji, (Guarantor), 4. Mr. Rajendra T Daiya, S/o Mr. Talokji Daiya (Guarantor) for Rs. 43,39,310.42 (Rs Forty Three Lacs Thirty Nine thousand Three hundred ten and paise forty two only) as on 18.04.2021 within 60 days from the date of receipt of the said notice.

The Borrowers/Guarantors/Mortgagor having failed to repay the amount, notice is hereby given to the borrowers/guarantors/mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 3, 8, 9 of the said rules on **22nd day of December of the year Two Thousand Twenty One.**

The borrowers/Guarantors/Mortgagor in particular and the public in general are hereby cautioned not to deal with this property and any dealings with the property will be subject to the charge of Indian Bank, Sola Road Branch for an Rs. 43,39,310.42 (Rs Forty Three Lacs Thirty Nine thousand Three hundred ten and paise forty two only) as on 18.04.2021 and future interest & expenses thereon.

The borrowers attention is invited to the provision of subsection 8 of Section 13 of the Act in respect of time available, to redeem the secured assets.

Description of Immoveable Property

All that piece & parcel of immovable property at Residential house used for Non residential purpose of Municipal session no. 1069-82, Ghelaji Kasturba's Wadi admeasuring about 38.70 sq yards i.e 32.50 (Sq Mtrs (As per AMC tax bill 79.95 Sq Mtrs) of city survey no-2302-2, of Mouje-Kalapur V-3, Taluka-Ahmedabad City (East) & Registration District sub District Ahmedabad-1 (City) within the state of Gujarat and is bounded as under: **East:** Property of City survey no. 2301, **West:** Property of City survey no. 2301, **North:** Property of City survey no. 2302, **South:** Wall.

Hypothecated assets: All the stocks, work in process, finished goods, plants, engines, machinery, apparatus, stores, spares, tools and other merchandise of you at 2,Rana Ni Wadi, Gheekanta Road, Gheekanta, Ahmedabad-380001 or at any other place as given in the schedule hereunder belonging to No. 1 & 2 of you above.

Date : 22.12.2021
Place : Ahmedabad

Chief Manager & Authorised Officer For, Indian Bank

POONAWALLA HOUSING FINANCE LIMITED (FORMERLY, MAGMA HOUSING FINANCE LIMITED)
Corporate Office: 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhwa Road, Pune - 411036

APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immoveable Property)

Whereas, the undersigned being the Authorised Officer of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on this 24th day of December of the year 2021.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below

S. N.	Name of Borrowers	Description of Property	Symbolic Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1.	DHAMECHA ASHVINBHAI H. DHAMECHA AMITABEN ASHVINBHAI	All That Piece And Parcel Of Mortgage Property Being Non-agriculture Plot Of Land In Mauje Karamsad, Anand Lying Being Land Bearing C.s. No. 1711, Admeasuring 54.16 26 Sq. Mtrs., Paikki Ground Floor Shops Karamsad Muni. No. 281 Paikki Shop No.4 Eastern - Western Side Admeasuring 2.90 Sq. Mtrs., Northern - Southern Side Admeasuring 1.75 Sq. Mtrs., Total Admeasuring 5.075 Sq. Mtrs., At Registration District & Sub District Anand, District Anand Butted And Bounded In The East: By Entrance Of Shop And Road, West: By Property Of C.s. 1710 & Wall, North: By Road And South: By Shop No. 3 & Wall	24.12.2021	31.05.2021	Loan No. HL/0222/H/17/100137 Rs. 6,93,927 /- (Rupees Six lakh Ninety Three Thousand Nine Hundred Twenty Seven Only) payable as on 31-05-2021 along with interest @ 15.50% till the realization.
2.	DHAMECHA ASHVINBHAI H. DHAMECHA AMITABEN ASHVINBHAI	All That Piece And Parcel Of Mortgage Property Of Non-agricultural Plot Of Land In Mauje Karamsad, Anand, Lying G Being Land Bearing Survey No. 170, Hissa No. 2/a Admeasuring 5463 Known As 'karnawati Co-op Housing Society Limited', Paikae Plot No. 47, At Registration District And Sub-dist Anand, District Anand Butted And Bounded In The East: By Road, West: By House No. 34 & 11.50 Ft Road, North: By House No. 48, South: By House No. 46	24.12.2021	18.06.2021	Loan No. HL/0222/H/17/100120 Rs. 14,12,294 /- (Rupees Fourteen lakh Twelve Thousand Two Hundred Ninety Four Only) payable as on 18-06-2021 along with interest @ 15.50% till the realization.

Authorised Officer
Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited)

Place : ANAND
Date : 29.12.2021

